

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-105
IB-1023(ND)/2019

IN THE MATTER OF:

Mrs. Leelavati Yadav & Ors

Vs.

M/s. AMB Infrabuild Pvt. Ltd. & Anr.

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 11.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC

: Ms. Chayan Sarkar, Advocate.

For the Respondent/CD

: Mr. Aakash Aggarwal, Mr. R.K. Gupta, Ms. Swaralipi Deb Roy,
Advocates.

For the Intervener

:

ORDER

Counsel for the Financial Creditor is present and submitted that the parties are engaged in the settlement talk and prayed for adjournment. At request, time is enlarged. Matter stands adjourned.

List the matter on 15th December, 2020.

- Sd. -
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd. -
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

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